

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6350/2022

(Arising out of impugned final judgment and order dated 17-04-2019 in JA No. 45/2016 passed by the High Court of Judicature at Allahabad)

GUDDU ALIAS HASEEB KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(MR. JASBIR SINGH MALIK, ADVOCATE, AS AMICUS CURIAE
IA No. 73495/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 12-09-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Jasbir Singh Malik, Adv. (A.C.)
Jail Petition, AOR

For Respondent(s)
Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent, list the matter after two weeks.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT

(ANJU KAPOOR)
COURT MASTER (NSH)